

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.1  
C.P.(IB)/155(AHM)2024

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

SMC ALLOYS (INDIA) PRIVATE LIMITED  
Vs  
SURANA META CAST (INDIA) PRIVATE LIMITED

.....Applicant

.....Respondent

**Order delivered on 22/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Nipun Singhvi, Advocate a/w.  
: Ms. Pragati Tiwari, Advocate

**ORDER**

This is an application filed under Section 7 of the Insolvency & Bankruptcy Code 2016 (hereinafter referred to as "IBC, 2016") read with Rule 4 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 (hereinafter referred to as "IB (AAA) Rules, 2016") for initiation of Corporate Insolvency Resolution Process (CIRP) against the Respondent, to appoint Interim Resolution Professional (hereinafter referred to as "IRP") and declare the moratorium for having defaulted in payment of its outstanding financial debt amounting to Rs.1,08,17,000/-.

However, no Form-D being Record of Default of NeSL Certificate has been filed along-with the Petition.

List the matter for hearing on the maintainability of the present petition in its present form.

Re-list on 03.05.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**